

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.835/96

Date of Order: 16.7.96

BETWEEN :

1. Gadepaka Praveen Kumar

.. Applicants.

AND

1. The Supdt. of Post Offices,
Hanamkonda Postal Division,
Hanamkonda.

.. Respondent.

Counsel for the Applicants

.. Mr. S. Ramakrishna Rao

Counsel for the Respondents

.. Mr. N. V. Raghava Reddy

CORAM:

HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

JUDGEMENT

Oral order as per Hon'ble Shri R. Rangarajan, Member (Admn.)

Heard Sri S. Ramakrishna Rao, learned counsel for the applicants and Sri N. V. Raghava Reddy, learned standing counsel for the respondents.

2. There are 2 applicants in this OA. They are working as EDDA in Uppugal and Abadi Ghanpur post office under the respondent. Due to introduction of the cycle beat allowance the allowance which was earlier in existence on the basis of the foot beat was revised downwardly. Due to the downward reduction of the basic allowance the recovery of the excess amount was sought to be recovered from ~~paid to him by order~~ No. F-4 dated 23.2.96 and No. A-146 dated 24.1.96 (A-1 and A-2) in respect of applicants 1 and 2 respectively. As per the impugned order the excess amount was sought to be recovered from the date of appointment.

3. Aggrieved by the above this OA is filed for setting aside the impugned memo No. F-4 dated 23.2.96 and A-140 dated 24.1.96

1. 2 ..

of the Superintendent of post offices, Hanmakonda post office ordering revision of allowance downward and recovery of excess paid holding such action is arbitrary and illegal.

4. In a similar OA No. 889/94 and batch it was held that the revised allowance shall take effect from the date of issue of the impugned orders and the amount if recovered retrospectively before the date of the issue of the impugned order, the same should be paid back to the applicant within 3 months from the date of receipt of a copy of the order in that OA. As the applicants in this OA are similarly placed and their prayer and contentions are same ^{I follow} ~~on the file~~, the earlier order given in the OA referred to above and direct as follows:-

The revised allowance for the applicants shall take effect from the issue of the impugned orders by the Superintendent of Post Offices, Hanamkonda Postal Division, Hanamkonda. The amount if any recovered retrospectively before the issue of the impugned order, the same shall be paid back to the applicants within 3 months from the date of receipt of a copy of this order.

5. The OA is ordered accordingly at the admission stage itself. No costs.

one *2*
(R. RANGARAJAN)

Member (Admn.)

Dated : 16th July, 1996

(Dictated in Open Court)

sd

Amma *16.7.96.*
D-R. (S)

..3..

O.A. No. 835/96

Copy to:

1. The Superintendent of Post Offices,
Hanamkonda Postal Division,
Hanamkonda.
2. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT, Hyderabad.
3. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC, CAT, Hyderabad.
4. One copy to Max Library, CAT, Hyderabad.
5. One duplicate copy.

YLKR

Q 27/96 835/96

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

Typing

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 16/7/96

ORDER/JUDGEMENT

D.A. No./R.A./C.P. No.

in

D.A. No. 835/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

NO false Copy

